

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case. (AT) No. 06 of 2020

In

Company Appeal (AT) (Ins) No. 1082 of 2019

IN THE MATTER OF:

Madhu Juneja

...Appellant.

Versus

Ashok Raja

...Respondent.

Present:

For Appellant: Mr. Garima Sharma and Mr. Madhu Juneja, Advocates

For Respondent: None.

ORDER
(Virtual Mode)

12.11.2020 Learned Counsel for the Appellant, Mrs. Garima Sharma on behalf of Mr. Ashok Raja, proposed Contemnor submits that Mr. Ashok Raja has filed the Appeal against the order dated 11.12.2019 in Company Appeal (AT) (Ins) No. 1082 of 2019 and Hon'ble Apex Court vide order dated 07.02.2020 in Civil Appeal No. 821 of 2020 directed Mr. Ashok Raja to file Review Application before this Appellate Tribunal. In compliance of this order Mr. Ashok Raja has already filed the Review Application No. 11 of 2020 on 29.09.2020.

Office reported that aforesaid Review Application is listed on 19.11.2020.

After hearing both the parties, we thought it proper that the Contempt Application be kept in abeyance till disposal of the Review Application filed by Mr. Ashok Raja.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

SC/GC.